

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
EVERRENEW ENERGY PRIVATE LIMITED OPERATING IN THE
RENEWABLE-ENERGY EPC AND PROJECT-INTEGRATION INDUSTRY AT
CHENNAI AND PROJECT LOCATIONS IN TAMIL NADU

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	Everrenew Energy Private Limited PAN: AAFCE3309J CIN: U74999TN2019PTC126869
2.	Address of the registered office	Aneja Towers, Plot Nos. 4 & 5, Developed Plot, Perungudi Industrial Estate, Chennai, Tamil Nadu - subject to final verification against MCA records
3.	URL of website	www.everrenewcirp.in
4.	Details of place where majority of fixed assets are located	No fixed assets situated at the project locations have presently been confirmed as being owned by the Corporate Debtor. The existence, ownership, title and location of fixed assets, if any, are under verification and will be disclosed in the Information Memorandum/VDR.
5.	Installed capacity of main products/services	Not applicable as a conventional manufacturing capacity. EEPL operates in renewable-energy EPC/project integration; indicative historical project profile is approximately 1.3 GW, subject to verification.
6.	Quantity and value of main products/services sold in last financial year	As per the last available audited/management financial records; details will be made available in the detailed EOI/IM/VDR, subject to verification and access conditions.
7.	Number of employees/workmen	220 records comprising 44 live and 176 separated/legacy employee records, subject to continuing reconciliation and verification.
8.	Further details including last available financial statements (with schedules) of two years and lists of creditors are available at URL:	www.everrenewcirp.in and/or from the Resolution Professional through the process email, subject to confidentiality and eligibility requirements.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.everrenewcirp.in and in the detailed invitation for EOI obtainable through the process email.
10.	Last date for receipt of expression of interest	24.09.2026
11.	Date of issue of provisional list of prospective resolution applicants	01.10.2026
12.	Last date for submission of objections to provisional list	06.10.2026
13.	Date of issue of final list of prospective resolution applicants	16.10.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.10.2026
15.	Last date for submission of resolution plans	20.11.2026
16.	Process email id to submit Expression of Interest	kangayan.s@gmail.com

Footnote: EOIs are invited for resolution/takeover of Everrenew Energy Private Limited as a whole. Certain identified items may remain Reserved Packages under the Liquidity Preservation and Value Recovery Initiative (LPVRI) and may be separately dealt with only through the applicable process and approvals. Any completed exclusion, or return of an uncompleted package to the whole-CD perimeter, will be disclosed uniformly in the IM, RFRP and/or process addenda. Reservation creates no selection, exclusivity or binding right. For the detailed EOI, eligibility criteria and Reserved Package particulars, contact the Interim Resolution Professional at kangayan.s@gmail.com.

Signature: S. Kangayan, Interim Resolution Professional

Registration No.: IBBI/IPA-002/IP-N00866/2019-2020/12770

Registered Address of the Resolution Professional: Plot No. 81, 3rd Street, Phase I, Dollars Colony, Vengambakkam, Agaram Then, Tambaram East, Chennai, Tamil Nadu - 600126

For: Everrenew Energy Private Limited Date: 09.09.2026 Place: Chennai